

**D'AMiCO Vs. PENNSYLVANiA**

**LegalCrystal Citation :** [legalcrystal.com/101771](http://legalcrystal.com/101771)

**Court :** US Supreme Court

**Decided On :** Feb-13-1967

**Appeal No. :** 386 U.S. 8

**Appellant :** D'AMiCO

**Respondent :** PENNSYLVANiA

**Judgement :**

D'AMICO v. PENNSYLVANIA - 386 U.S. 8 (1967)  
U.S. Supreme Court Reports D'AMICO v. PENNSYLVANIA, 386 U.S. 8 (1967) **386 U.S. 8**

D'AMICO v. PENNSYLVANIA ET AL.  
APPEAL FROM THE UNITED STATES COURT OF APPEALS FOR THE DISTRICT OF  
COLUMBIA  
CIRCUIT. No. 858.  
Decided February 13, 1967.

Appeal dismissed and certiorari denied.

PER CURIAM.

The motion to dispense with printing the jurisdictional statement is granted.

The appeal is dismissed for want of jurisdiction. Treating the papers whereon the appeal was taken as a petition for a writ of certiorari, certiorari is denied.

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